

## MADHYA PRADESH STATE JUDICIAL ACADEMY, JABALPUR Conference for Chief Judicial Magistrates 19<sup>th</sup> & 20<sup>th</sup> July, 2025 at MPSJA, Jabalpur

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19 <sup>th</sup> July, 2025, Sa	aturday (Day one)		
SESSIONS	TIME	Торіс	
	10:00 am	Inauguration of Conference	
	to 10:20 am	By: Director, MPSJA &	
		Officers of the Academy	
I	10:30 am	Topic: Role of CJM under New Criminal Laws and challenges in disposal of minor offences, trials and	
	to	summary cases	
	11:45 am	Scope of discussion: <ul> <li>a. New scope of FIR and complaint in BNSS</li> <li>b. Trial in <i>absentia</i></li> <li>c. Proceeds of Crime</li> <li>d. Challenges faced by Judges in applicability of New Criminal Laws</li> </ul>	
		Chaired by: Hon'ble Shri Justice M. K. Mudgal Former Judge, High Court of Madhya Pradesh	
		Co-chaired by: Dr. Dharmendra Kumar Tada, Faculty (Sr.), MPSJA	
		Presentation by participant (3 to 5 min each) a. Smt. Shivani Sharma, CJM, Rewa b. Smt. Neha Bansal, CJM, Sagar c. Shri Rakesh Sanodia, CJM, Narsinghpur d. Shri Ajay Kumar Yadu, CJM, Raisen	
		Address by Chair	

TEA BREAK 11:45 am to 12:00 noon

II	12:00 noon to 01:15 pm	Topic: Sharing of Best Practices for disposal of old cases Scope of discussion:  a. Identifying obstacles and ways to remove them b. Regular monitoring and inspection c. Identifying measures to judiciously dispose of cases coming under "APAR 50" Scheme d. Ensuring effective implementation of guidelines of Superior Courts  Chaired by: Hon'ble Shri Justice M. K. Mudgal Former Judge, High Court of Madhya Pradesh  Co-chaired by: Shri Sachin Sharma, Addl. Director, MPSJA
		Presentation by participant (3 to 5 min each) a. Shri Agnindhra Kumar Dwivedi, CJM, Bhopal b. Smt. Vinita Gupta, CJM, Sehore Address by Chair  c. Shri Anjay Singh, CJM, Morena d. Smt. Prachi Upadhyay, CJM, Shivpuri
		LUNCH BREAK – 1:15 pm to 2:15 pm
III	02:15 pm to 03:30 pm	Topic: Developing an efficient judicial system and maintaining balance amongst Magistrates Scope of discussion:  a. Role of CJM as head of Magistrates in District Judiciary b. Distribution of criminal work u/s 13(2) BNSS c. Making over of cases to Magistrates u/s 212 BNSS and withdrawal of criminal cases u/s 450 BNSS d. Procedure in cases where Magistrate cannot pass sufficient sentence u/s 364 BNSS  Chaired by: Director, MPSJA  Co-chaired by: Shri Amit Singh Sisodia, OSD, MPSJA  Presentation by participant (3 to 5 min each)  a. Smt. Neelima Deo Dutt, CJM, Rajgarh b. Shri Shashank Singh, CJM, Indore  c. Shri Abhishek Soni (Sr.), CJM, Jabalpur d. Shri Priyank Pandey, CJM, Tikamgarh  Address by Chair
TEA BREAK – 3:30 pm to 3:45 pm		

IV	03:45 pm to 05:00 pm	Topic: Role of Chief Judicial Magistrates in Judicial and Administrative functions Scope of discussion:  a. Duties and responsibilities of CJM in smooth functioning of district judiciary b. Speedy trial with qualitative judgment c. CJM as Secretary and Co-ordinator of District Monitoring Cell Meeting d. Role of CJM as OIC of Malkhana and disposal of case property  Chaired by: Director, MPSJA
		Co-chaired by: Shri Manish Sharma, Faculty (Jr.), MPSJA
		Presentation by participant (3 to 5 min each) a. Smt. Ritika Mishra (Pathak), CJM, Panna b. Shri Mohd. Zafar Khan, CJM, Mandla c. Smt. Swati Nivesh Jaiswal, CJM, Chhatarpur d. Smt. Sunayna Shrivastava, CJM, Shajapur
		Address by Chair

20 <sup>th</sup> July, 2025, Sunday (Day two)			
SESSIONS	TIME	Торіс	
I	10:30 am to 11:45 am	Gender Sensitisation  By: Hon'ble Smt. Justice Anuradha Shukla Judge, High Court of Madhya Pradesh	
		Followed by GROUP PHOTOGRAPH	
		TEA BREAK 11:45 am to 12:00 noon	
II	12:00 noon to 01:15 pm	Topic: Key issues relating to various Laws/ Enactments Scope of discussion:  a. Succession Certificate b. Procedure under Mental Health Care Act, 2017 c. Power and duty of Magistrate under PCMA, 2006 and Sensitization on cases involving survivors of sexual abuse (Patan Jamal Vali v. State of Andhra Pradesh, AIR 2021 SC 2190) d. Key issues relating to bail in the light of directions given by Hon'ble the Supreme Court in the cases of Arnesh Kumar and Satender Kumar Antil  Chaired by: Hon'ble Shri Justice Vishal Dhagat	
LUNCH BREAK – 1:15 pm to 2:15 pm			

III	02:15 pm to 03:30 pm	Topic: Role of CJM in monitoring undertrial prisoners and jail conditions & strengthening rights of victims at Magisterial stage Scope of discussion:  a. Inquest report, Compliance of Supreme Court judgments and NHRC guidelines b. Jail visits and rights of prisoners c. Handling of custodial violence d. Victim Compensation Scheme Chaired by: Shri Pradeep Mittal,
TEA BREAK – 3:30 pm to 3:45 pm		
IV	03:45 pm onwards	Valedictory Session and disbursal formalities

Note: (i)

- The time table is subject to change as per exigencies.
- (ii)
- Participants are requested to keep their mobile phones switched off in the lecture room.

  Participants are requested to be seated before **9:50 am** in the Classroom, Ground floor, New building, MPSJA. (iii)
- Course Coordinator Shri Sachin Sharma, Addl. Director, MPSJA, 9425492008. (iv)

**DIRECTOR**